

## Taslim Arif Khan Vs Securities And Exchange Board Of India

**Court:** Securities Appellate Tribunal Mumbai

**Date of Decision:** March 15, 2024

**Hon'ble Judges:** Meera Swarup, Technical Member

**Bench:** Single Bench

**Advocate:** Triptimoy Talukder, Nishit Dhruva, Shefali Shankar, Rasika Ghatge

**Final Decision:** Disposed Of

### Judgement

Meera Swarup, Technical Member

1. Cause shown is sufficient. The appeal is restored to its original number. The miscellaneous application is disposed of.
2. In the meanwhile, respondent may file a short reply on the issue of delay. List for admission on May 3, 2024.